

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P. (IB)/192(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.05.2024**

NAME OF THE PARTIES: **UNITY SMALL FINANCE BANK**
LIMITED V/s SYSKA LED LIGHTS
PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Naveli Reshamwalla, Advocate a/w Ms. Princi Jaiswal, Advocate i/b Dhir & Dhir associates appeared for the Financial Creditor.
2. Mr. Shyam Kapadia, Advocate a/w Ms. Bhanu Chopra, Mr. Sagar Parab, Mr. Darshan Suvarna, Advocate i/b Vigil Juris appeared for the Corporate Debtor.
3. Learned Counsel for the Corporate Debtor seeks an liberty to file reply. Liberty granted, in view of the Corporate Debtor earlier been admitted under the CIRP and later on withdrawn.
4. List this matter on **24.06.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)